Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.09/AM-20 dated 29.08.2019 for the licensing year 2019-20 to considered the Special Advance Authorization cases under Para 4.04(a) FTP 2015-20 actually held on 27.08.2019, 06.09.2019 and remaining cases to considered on 15.10.2019, under Para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3.	Shri Kuldeep Singh, Asst. Director-II	DCMSME
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 08/AM-20 dated 01.08.2019 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.09/AM-20 dated 29.08.2019 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 9/84-ALC3/2019 MEETING DATE : 29.08.2019

	Case No.:234/24/84- ALC3/2018	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
1	HQ File	RLA File	Lic.No/Date:0510395290	Defer
	:01/84/050/00658/AM19/	:05/24/040/00242/AM16/	12.08.2015	Date:31.10.2019

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 31.10.2019.

Case No.:235/24/84-ALC3/2018	Party Name: NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:0710108638	
:01/84/050/00659/AM19/	:07/24/040/00177/AM16/	25.08.2015	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application along with copy of Adv. Authorization.

Case rejected as application not received even after asking the RLA and applicant specifically. The applicant vide their email dated 02.09.2019 have mentioned that they have already obtained EODC from RLA-Bangalore for the Adv. Authorization. Norms committee desires that the RLA to clarify the ground of EODC. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:240/24/84-ALC3/2018	Party Name: G.R.CORPORATION	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:0610038256	
:01/84/050/00664/AM19/	:06/24/040/00033/AM16/	19.11.2015	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application along with copy of Adv. Authorization. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:242/24/84-ALC3/2018	Party Name: CLOTHING CONNECTIONS,	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
HQ File :01/84/050/00666/AM19/	RLA File :32/24/040/00029/AM16/	Lic.No/Date:3210077748 20.11.2015	And the second s

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:244/24/84-ALC3/2018	Party Name: AADIDEV TRADE INTERNATIONAL	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected	
5	HQ File :01/84/050/00668/AM19/	RLA File :07/24/040/00331/AM16/	Lic.No/Date:0710109194 22.12.2015		
	Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:247/24/84- ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0710109261	Defer
:01/84/050/00671/AM19/	:07/24/040/00341/AM16/	13.01.2016	Date:31.10.2019

Decision: Committee considered the case as per agenda and noted firm was asked on 23.08.2019 to furnish the following information:

1. Manufacturing process and Stagewise wastage

2. Justification for 16 to 25% waste from yarn to made up

3. Justification for requirement of 25% sizing chemical on the weight of export product.

4. Complete two sets of application alongwith copy of Adv. Authorization.

Firm's reply still not received. Committee decided to send a reminder to the firm

The case stands deferred for re-listing on 31.10.2019.

Case No.:57/24/84-ALC3/2018	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:3010103703	
:01/84/050/00481/AM19/	:30/24/040/00038/AM16/	25.01.2016	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 23.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Case rejected as application not received even after asking the RLA and applicant specifically. The applicant vide their email dated 02.09.2019 have mentioned that RLA has approved the redemption of Adv. Authorization. Norms committee desires that the RLA to clarify the ground of redemption.

RA concerned may take necessary action subject to compliance of other usual conditions.

8	Case No.:257/24/84- ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84- ALC3/2019	Status:Deffered and Re-indexed
			29.08.2019	





HQ File	RLA File	Lic.No/Date:0710109412	Defer
:01/84/050/00681/AM19/	:07/24/040/00382/AM16/	17.02.2016	Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply alongwith all required documents. NC decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.

	Case No.:260/24/84-ALC3/2018	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Surrender
)	HQ File :01/84/050/00684/AM19/	RLA File :07/24/040/00415/AM16/	Lic.No/Date:0710109548 22.03.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and observed that the firm vide their email dated 23.08.2019 has mentioned that above mentioned Adv. Authorization was surrendered to RLA Bangalore and got surrender letter also on dated 23.08.2017.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:47/24/84-ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0710110049	Defer
:01/84/050/00471/AM19/	:07/24/040/00124/AM17/	04.07.2016	Date:31.10.2019

Decision : Committee considered the case as per agenda and noted firm was asked on 26.08.2019 to furnish the following information:

- 1. Export product name with end use
 - 2. Manufacturing process
 - 3. Stage wise wastage for each export product for each input
 - 4. Justification for claiming wastage
 - 5. Complete two sets of application.

Firm's reply received. NC decided to defer the case for examination.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:49/24/84-ALC3/2018	Party Name: DUCERE TECHNOLOGIES PRIVA LIMITED	ATE	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
1	HQ File :01/84/050/00473/AM19/	RLA File :09/24/040/00221/AM17/	,	Lic.No/Date:0910064044 16.08.2016	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda. The case is pertains to DPIIT. Committee noted that firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Reply is not received so far. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 31.10.2019.

	Case No.:50/24/84-ALC3/2018	Party Name: PIONEER POLYLEATHERS LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
12	HQ File :01/84/050/00474/AM19/	RLA File :05/24/040/00268/AM17/	Lic.No/Date:0510399582 30.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has furnished their reply alongwith documents. Committee decided to ratify the norms for above mentioned Adv. Authorization as under:

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Export item: 63/0- Fabric made out of Polyester Filament Yarn (Knitted Fabric).

Export Quantity: 100000.000 KG.

Import item: Polyester Yarn HT500D(555DTEX)/96F, HT840D (930DTEX)/192F,

HT1000D(1110DTEX)/192F

Import item quantity allowed: 105000 KG.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:117/24/84- ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0710110493	Defer
:01/84/050/00541/AM19/	:07/24/040/00199/AM17/	05.10.2016	Date:31.10.2019

Decision : Committee considered the case as per agenda and noted firm was asked on 26.08.2019 to furnish the following information:

- 1. Export product name with end use
 - 2. Manufacturing process
 - 3. Stage wise wastage for each export product for each input
 - 4. Justification for claiming wastage
 - 5. Complete two sets of application.

Firm's reply received. NC decided to defer the case for examination.

The case stands deferred for re-listing on 31.10.2019.

Case No.:136/24/84-ALC3/2018	Party Name: MASTURLAL PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
HQ File	RLA File	Lic.No/Date:0710110645	
:01/84/050/00560/AM19/	:07/24/040/00249/AM17/	15.11.2016	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:246/24/84-ALC3/2018	Party Name: GARD FASHIONS PVT. I		Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
15	HQ File :01/84/050/00670/AM19/	RLA File :07/24/040/00291/A	M17/	Lic.No/Date:0710110798 15.12.2016	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions

	Case No.:249/24/84- ALC3/2018	Party Name: FIBERTEX PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
16	HQ File	RLA File	Lic.No/Date:0710110961	Defer
	:01/84/050/00673/AM19/	:07/24/040/00317/AM17/	12.01.2017	Date:31.10.2019

Decision: Committee considered the case as per agenda and case pertains to DPIIT. Committee noted that firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply received on 30.09.2019. Committee decided to defer the case for examination.

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The case stands deferred for re-listing on 31.10.2019.

	Case No.:55/24/84-ALC3/2018	Party Name :SMART FIT GARMENTS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
7	HQ File :01/84/050/00479/AM19/	RLA File :32/24/040/00037/AM17/	Lic.No/Date:3210078091 31.01.2017	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply received. Committee decided to ratify the norms for above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:251/24/84-ALC3/2018	Party Name: SWATY BHINDE - LOUVERLINE BLINDS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
8	HQ File :01/84/050/00675/AM19/	RLA File :07/24/040/00306/AM17/	Lic.No/Date:0710111065 02.02.2017	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:252/24/84-ALC3/2018	Party Name: HIMATSINGKA SEIDE LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status :Rejected
HQ File	RLA File	Lic.No/Date:0710111124	
:01/84/050/00676/AM19/	:07/24/040/00354/AM17/	14.02.2017	

Decision : Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the following:

- 1. Export product name with end use
 - 2. Manufacturing process
 - 3. Stagewise wastage for each export product for each input
 - 4. Justification for claiming wastage
 - 5. Complete two sets of application.

No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:262/24/84- ALC3/2018	Party Name : INTEGR TOOLS COMPANY I PVT. LTD.		Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
20	HQ File :01/84/050/00686/AM19/	RLA File :07/24/040/00403/AM	17/	Lic.No/Date:0710111326 23.03.2017	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda and case pertains to DPIIT. Committee noted that firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply received on 09.09.2019. Committee decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.

21	Case No.:62/24/84-ALC3/2018	Party Name: INDAUTO	Meet No/Date:9/84-	Status: Deffered
21		FILTERS,	ALC3/2019	and Re-indexed

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		29.08.2019	
HQ File:01/84/050/00486/AM19/	RLA File	Lic.No/Date:0710111467	Defer
	:07/24/040/00018/AM18/	25.04.2017	Date:31.10.2019

Decision: Committee considered the case as per agenda and case pertains to DPIIT. Committee noted that firm was asked on 25.06.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply not received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:58/24/84-ALC3/2018	Party Name: SHUBHAM POLYSPIN PVT. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
22	HQ File :01/84/050/00482/AM19/	RLA File :08/24/040/00023/AM18/	Lic.No/Date:0810140184 01.05.2017	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 26.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:59/24/84-ALC3/2018	Party Name: AADIDEV TRADE INTERNATIONAL	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
23	HQ File	RLA File	Lic.No/Date:0710111570	Defer
	:01/84/050/00483/AM19/	:07/24/040/00031/AM18/	09.05.2017	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 29.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. Firm's reply received on 07.10.2019. Committee decided to defer the case for examination. The case stands deferred for re-listing on 31.10.2019.

	Case No.:88/24/84-ALC3/2018	Party Name: GRASIM INDUSTRIES LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
24	HQ File :01/84/050/00512/AM19/	RLA File :34/24/040/00266/AM17/	Lic.No/Date:3410043201 18.05.2017	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 29.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Export

Quantity

S.No.

Export Product

	Case No.:92/24/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
25	HQ File :01/84/050/00516/AM19/	RLA File :34/24/040/00030/AM18/	Lic.No/Date:3410043310 23.06.2017	
	Decision: Committee considered submitted in this case and decide	I the case as per agenda alor	ngwith other relevant paper w	

Import item

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Quantity allowed

	FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF	971.834 MT	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT						
	EXPORTS:POLYPROPYLENE GRANULES:818,18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT,	GRANULES:818.18 MT, HDPE	2.	RELEVANT HDPE GRANULES	4.462 MT						
			3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9 together = 19.437 MTs						
		COLOUR:3.68 MT,	4.	RELEVANT MASTERBATCH WHITE							
	LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH		5.	RELEVANT MASTERBATCH COLOUR							
	(FOR EXPORT WITH U.V. STABILISER):16 MT				6.	RELEVANT CONDUCTIVE BLACK	7.200 MT				
			8	LDPE	1.05 kg/kg content in export product						
			9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER)							

	Case No.:221/24/84- ALC3/2018	Party Name: FLEXITUFF INTERNATIONAL LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
26	HQ File :01/84/050/00645/AM19/	RLA File :56/24/040/00020/AM18/	Lic.No/Date:5610005200 23.08.2017	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.

27	Case No.:102/24/84- ALC3/2018	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deffered and Re-indexed		
	HQ File :01/84/050/00526/AM19/	RLA File :07/24/040/00154/AM18/	Lic.No/Date:0710112077 31.08.2017	Defer Date:31.10.2019		
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that					

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.

	Case No.:118/24/84-ALC3/2018	Party Name:BHARAT SILKS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
28	HQ File :01/84/050/00542/AM19/	RLA File :07/24/040/00188/AM18/	Lic.No/Date:0710112289 23.10.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the firm was asked on 26.08.2019 to furnish the CAD /Sketch for item No. 5 & 6 alongwith sample of the product. Firm's reply received. Committee decided to ratify the norms for above Adv. Authorization as under:

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Import Item S.No.	Allowed Quantity
1,2,3,4	As Applied
5.	1430 Sq. Mtr.
6.	1950 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:119/24/84- ALC3/2018	Party Name: FIBERTEX PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
29	HQ File	RLA File	Lic.No/Date:0710112393	Defer
	:01/84/050/00543/AM19/	:07/24/040/00195/AM18/	10.11.2017	Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has furnished their reply alongwith all required documents on dated 30.09.2019. NC decided to defer the case for examination.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:207/24/84-ALC3/2018	Party Name: SIDWIN FABRIC PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
30	HQ File :01/84/050/00631/AM19/	RLA File :08/24/040/00191/AM18/	Lic.No/Date:0810141319 15.11.2017	

Decision: Committee considered the case as per agenda and noted that the Firm was asked on 29.08.2019 to furnish the complete two sets of application along with copy of Adv. Authorization. No reply received. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:141/24/84-ALC3/2018	Party Name: FASHION MATRIX OVERSEAS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0710112578	
:01/84/050/00565/AM19/	:07/24/040/00266/AM18/	20.12.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 29.08.2019 to furnish the CAD/ Image of the product. Firm's reply received on dated on 02.09.2019. Committee decided to ratify the norms as under:

Import Item S.No.	Allowed Quantity
1.	2856.0 Sq Mtr.
2.	1700.0 Sq. Mtr.
3.	2314.0 Sq. Mtr

RA concerned may take necessary action subject to compliance of other usual conditions.

32	Case No.:68/24/84-ALC3/2018	NARAYANI IMPEX PVT. LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HO File	RLA File	Lic.No/Date:0210208068	Defer Date:



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:01/84/050/00492/AM19/	:02/24/040/00152/AM18/	21.12.2017	31.10.2019
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Decision: Committee considered the case as per agenda and observed that case pertains to DPIIT and firm was asked on 29.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization for fixation of adhoc norm. Reply is not received so far. NC decided to remind the firm. The case stands deferred for re-listing on 31.10.2019.

	Case No.:179/24/84- ALC3/2018	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
33	HQ File	RLA File	Lic.No/Date:0710112689	Defer
	:01/84/050/00603/AM19/	:07/24/040/00286/AM18/	17.01.2018	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments.

The case stands deferred for re-listing on 31.10.2019

Case No.:253/24/84-ALC3/2018	Party Name: FASHION MATRIX OVERSEAS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status :Approved
HQ File	RLA File	Lic.No/Date:0710112702	
:01/84/050/00677/AM19/	:07/24/040/00291/AM18/	18.01.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to furnish the CAD/ Image of the product. Committee went through the details submitted in this case and observed that the firm has furnished their reply. NC decided to ratify the norms as under:

Import Item S.No.	Allowed Quantity
1.	505.0 Sq Mtr.
2.	1324.0 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:254/24/84- ALC3/2018	Party Name: NUVOC APPARELS INDIAP		Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
35	HQ File :01/84/050/00678/AM19/	RLA File :07/24/040/00294/AM	118/	Lic.No/Date:0710112717 19.01.2018	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments.

The case stands deferred for re-listing on 31.10.2019

Case No.:264/24/84-ALC3/2018	Party Name: GOKALDAS EXPORTS LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Rejected
HQ File :01/84/050/00688/AM19/	RLA File :07/24/040/00330/AM18/	Lic.No/Date:0710112865 23.02.2018	

Decision : Committee considered the case as per agenda and noted that the firm was asked to furnish the CAD/ metrics of requirement of each input per piece of export product and complete two sets of application for fixation of adhoc norms. Reply has received from the firm. Committee noted that in the reply dated 05.06.2019 the applicant has not furnished the information as asked in deficiency letter. Committee decided to reject the

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RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:7/1/84-ALC3/2019	Party Name: SAGAR METALLICS PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
37	HQ File	RLA File	Lic.No/Date:5210043004	Defer
	:01/84/050/00748/AM19/	:52/24/040/00096/AM19/	22.03.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda and observed that firm was asked on 29.08.2019 to furnish the complete two sets of application alongwith copy of Adv. Authorization for fixation of adhoc norm. Reply is not received so far. NC decided to remind the firm.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:9/1/84-ALC3/2019	Party Name: H. R. FAB	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Surrendered
38	HQ File :01/84/050/00750/AM19/	RLA File :52/24/040/00095/AM19/	Lic.No/Date:5210043008 25.03.2019	

Decision: Committee considered the case as per agenda and observed that firm has informed on 03.09.2019 that they have made application for surrender of the above Adv. Authorizations before RA, Surat. NC decided to close the case.

RA concerned may take necessary action subject to compliance of other usual conditions

Case No.:8/1/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0510410036	
:01/84/050/00749/AM19/	:05/24/040/00734/AM19/	26.03.2019	

Decision: Committee considered the case as per agenda along with other relevant papers observed that firm had given PH and representative had explained their case with sample and Sketch with dimensions and wastage Justification for wastage claimed for each product. After detailed deliberation, Committee agreed the firm's request and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions

	Case No.:10/1/84-ALC3/2019	Party Name: WELCOME FOOTWEARS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00751/AM19/	RLA File :05/24/040/00711/AM19/	Lic.No/Date:0510410064 27.03.2019	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments.

The case stands deferred for re-listing on 31.10.2019

41	Case No.:11/1/84-ALC3/2019	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File	RLA File	Lic.No/Date:0510410070	Defer Date:

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:01/84/050/00752/AM19/	:05/23/040/00582/AM19/	27.03.2019	31.10.2019
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Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments.

The case stands deferred for re-listing on 31.10.2019

42	Case No.:12/1/84-ALC3/2019	Party Name: INDAUTO FILTERS,	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00753/AM19/	RLA File :07/24/040/00284/AM19/	Lic.No/Date:0710114716 27.03.2019	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments.

The case stands deferred for re-listing on 31.10.2019

	Case No.:17/5/84-ALC3/2019	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
43	HQ File	RLA File	Lic.No/Date:0410165364	Defer
	:01/84/050/00071/AM20/	:04/24/040/00279/AM19/	28.03.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firms reply received on dated 06.09.2019. Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 31.10.2019

44	Case No.:1/1/84-ALC3/2019	Party Name: RAM COIR MILLS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00001/AM20/	RLA File :10/24/040/00110/AM19/	Lic.No/Date:1010060163 29.03.2019	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments.

The case stands deferred for re-listing on 31.10.2019

	Case No.:2/1/84-ALC3/2019	Party Name: KALAKRITI	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
45	HQ File	RLA File	Lic.No/Date:0510410100	Defer
	:01/84/050/00002/AM20/	:05/23/040/00589/AM19/	29.03.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.

46	Case No.:3/1/84-ALC3/2019	Party Name :BRIGHT CHOICE OVERSEAS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status :Approved
	HQ File :01/84/050/00003/AM20/	RLA File :03/94/040/01081/AM19/	Lic.No/Date:0310828028 29.03.2019	

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Decision: Committee considered the case as per agenda and noted that the firm was asked on 29.08.2019 to furnish the CAD/image and measurement chart of the product. Firm's reply received. Committee went through the details submitted in this case and decided to ratify the norms as under:

Import Item S.No.	Allowed Quantity
1.	28368.0 Sq Mtr.
2.	8927.0 Sq. Mtr.
3.	2564.0 Sq. Mtr.
4.	13622.0 Sq. Mtr.
6.	9798.0 Sq. Mtr.

For Export item S.No.-5, the applicant shows the description of product is "Mens Pants, Item no-VUSSN". With the same style, CAD& image given is of Short which does not match export product. Hence committee can not allow the import for the same.

RA concerned may take necessary action subject to compliance of other usual conditions

Case No.:5/5/84-ALC3/2019	Party Name:RADNIK AUTO EXPORTS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510410486	Defer
:01/84/050/00059/AM20/	:05/24/040/00064/AM20/	06.05.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that Firm's representation has been referred to DPIIT. NC decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.

Case No.:7/5/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510410487	Defer
:01/84/050/00061/AM20/	:05/24/040/00066/AM20/	06.05.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked on dated 29.08.2019 to furnish the CAD/ Image of the product. Firm's reply not received. Committee decided to send a reminder to the firm with measurement chart also.

The case stands deferred for re-listing on 31.10.2019.

Case No.:2/5/84-ALC3/2019	Party Name :RAD GLOBAL PVT.LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:1310049274	Defer
:01/84/050/00056/AM20/	:13/24/040/00146/AM20/	08.05.2019	Date:31.10.2019

49 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD and Sample of the product. Committee decided to send a reminder for above deficiency letter and furnish the following also:

1. Manufacturing process.

2. Stagewise wastage.

3. Justification for claiming higher than realistic wastage of input in making the export product.

The case stands deferred for re-listing on 31.10.2019.

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Case No.:8/5/84-ALC3/2019	Party Name: SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:5610005604	Defer
:01/84/050/00062/AM20/	:56/24/040/00003/AM20/	09.05.2019	Date:31.10.2019

- 50 Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 30.08.2019 to furnish the following information:
 - 1. Manufacturing process
 - 2. Stagewise wastage
 - 3. Justification for requirement of inputs in the mentioned quantity

Firm's reply not received still so far. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 31.10.2019.

LIMITED	29.08.2019	and the second
RLA File :07/24/040/00022/AM20/	Lic.No/Date:0710114899 14.05.2019	Defer Date:31.10.2019
	:07/24/040/00022/AM20/ dered the case as per agenda and no	

Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 31.10.2019.

Case No.:11/5/84-ALC3/2019	Party Name: NOVA	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File :01/84/050/00065/AM20/	RLA File :10/24/040/00008/AM	Lic.No/Date:1010060179	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on dated 30.08.2019 to furnish the information about Content of input in Kgs, in the total quantity of export product. Firms reply not received. Committee decided to send a reminder to the firm. The case stands deferred for re-listing on 31.10.2019.

	Case No.:13/5/84-ALC3/2019	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
53	HQ File	RLA File	Lic.No/Date:0510410581	Defer
	:01/84/050/00067/AM20/	:05/24/040/00087/AM20/	14.05.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked decided to ask the firm to furnish the CAD/ Image of the product. Firms reply not received. Committee decided to send a reminder to the firm along with measurement chart.

The case stands deferred for re-listing on 31.10.2019.

Case No.:14/5/84-ALC3/2019	Party Name: UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File 01/84/050/00068/AM20/	RLA File :05/24/040/00067/AM20/	Lic.No/Date:0510410565 14.05.2019	Defer Date:31.10.2019
		IQ File RLA File	29.08.2019 IQ File RLA File Lic.No/Date:0510410565

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asked furnish the information about Quantity of buckle in each Harness. Firms reply not received. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 31.10.2019.

Case No.:15/5/84-ALC3/2019	Party Name: POOJA INTERNATIONAL	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510410584	Defer
:01/84/050/00069/AM20/	:05/24/040/00085/AM20/	14.05.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following information:

1. Matrix for requirement of each input per piece of export product

2. CAD & Sample of each export product.

Firms reply not received. Committee decided to send a reminder to the firm along with measurement chart. The case stands deferred for re-listing on 31.10.2019.

Case No.:9/5/84-ALC3/2019	Party Name: AMARYLLIS HEALTHCARE PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0710114903	Defer
:01/84/050/00063/AM20/	:07/24/040/00028/AM20/	15.05.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda and noted that firm was asked on dated 30.8.2019 to furnish the following information:

1. Matrix for requirement of fabric in square meter per piece of export product.

2. CAD, image of each export product.

Firm's reply not received. Committee decided to send a reminder to the firm along with measurement chart and hard copy of application.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:18/5/84-ALC3/2019	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
57	HQ File	RLA File	Lic.No/Date:0410165626	Defer
	:01/84/050/00072/AM20/	:04/24/040/00028/AM20/	18.05.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.

	Case No.:19/5/84-ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
58	HQ File	RLA File	Lic.No/Date:0510410634	Defer
	:01/84/050/00073/AM20/	:05/24/040/00100/AM20/	20.05.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD/ Image of the product on dated 30.08.2018. Firm's reply received on dated 16.08.2019. NC decided to defer the case for examination.

The case stands deferred for re-listing on 31.10.2019.

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Case No.:25/5/84-ALC3/2019	Party Name: BAGGA INTERNATIONAL	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
HQ File	RLA File	Lic.No/Date:0510410643	Defer
:01/84/050/00079/AM20/	:05/23/040/00075/AM20/	21.05.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT and firm was asked on dated 30.08.2019to furnish the following information:

- 1. Complete calculation for requirement of input in making export product indicating net content of input wastage applied for.
- 2. To submit the input (Imported item) in Sq. Mt giving its specification similarly to give Sq. Mt. for export product.
- 3. Drawing /design /layout of the import product.

Firm's reply not received still so far. Committee decided to send a reminder to the firm.

The case stands deferred for re-listing on 31.10.2019

	Case No.:23/5/84-ALC3/2019	Party Name: SHAKTI POLYWEAVE PVT LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
60	HQ File :01/84/050/00077/AM20/	RLA File :08/24/040/00067/AM20/	Lic.No/Date:0810145337 22.05.2019	Defer Date:31.10.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019.			

61	Case No.:21/5/84-ALC3/2019	Party Name: SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deffered and Re-indexed
	HQ File :01/84/050/00075/AM20/	RLA File :08/24/040/00065/AM20/	Lic.No/Date:0810145335 22.05.2019	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been sent to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.10.2019

Case No.:22/5/84-ALC3/2019	Party Name: SHRI J POLYMERS LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
HQ File :01/84/050/00076/AM20/	RLA File :08/24/040/00066/A	Lic.No/Date:0810145336 22.05.2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:1/9/84-ALC3/2019	Party Name: SLAYTEX CREATION	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
63	HQ File	RLA File	Lic.No/Date:1310049366	Defer
	:01/84/050/00186/AM20/	:13/24/040/00158/AM20/	29.07.2019	Date:31.10.2019

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

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1. Matrix of requirement of each export product in KG's and Sq. Mtrs.

2. CAD and measurement chart for each export product of image.

The case stands deferred for re-listing on 31.10.2019.

Case No.:2/9/84-ALC3/2019	Party Name: MITTAL INTERNATIONAL	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
HQ File	RLA File	Lic.No/Date:3310030569	Defer
:01/84/050/00187/AM20/	:33/24/040/00016/AM20/	29.07.2019	Date:31.10.201

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Content of each input in Kg's in each export product.

2. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:3/9/84-ALC3/2019	Party Name: SHRI JAGDAMBA POLYMERS LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
65	HQ File :01/84/050/00188/AM20/	RLA File :08/24/040/00137/AM20/	Lic.No/Date:0810145874 30.07.2019	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms for above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:4/9/84-ALC3/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
HQ File	RLA File	Lic.No/Date:0310830746	Defer
:01/84/050/00189/AM20/	:03/94/040/00361/AM20/	01.08.2019	Date:31.10.2019

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Content of each input in Kg's in each export product.

2. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:5/9/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
67	HQ File	RLA File	Lic.No/Date:0510411412	Defer
	:01/84/050/00190/AM20/	:05/24/040/00258/AM20/	01.08.2019	Date:31.10.2019

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Measurement chart.

2. Hard copy of application.

3. CAD and image

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The case stands deferred for re-listing on 31.10.2019.

	Case No.:6/9/84-ALC3/2019	Party Name :UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
58	HQ File	RLA File	Lic.No/Date:0510411419	Defer
	:01/84/050/00191/AM20/	:05/24/040/00261/AM20/	01.08.2019	Date:31.10.2019

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019.

Case No.:7/9/84-ALC3/2019	Party Name: ABHIKRITI IMPEX PVT. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
HQ File	RLA File	Lic.No/Date:0210209345	Defer
:01/84/050/00191/AM20/	:02/24/040/00063/AM20/	01.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that applicant claimed 3% wastage from fibre to garments. Committee decided to ask the firm to furnish the following:

1. Hard copy of application.

2. CAD, Image of each export product.

3. Fabric consumed in making of each garments in Sq. Mtr.

4. Each fabric in Sq. Mtr made from input fibers.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:8/9/84-ALC3/2019	Party Name: KIWI ENTERPRISES PVT. LT	TD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
70	HQ File :01/84/050/00193/AM20/	RLA File :05/23/040/00175/AM20	0/	Lic.No/Date:0510411436 05.08.2019	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda. Committee noted that case is pertains to DPIIT and decided to ask the firm to furnish complete two sets of application alongwith copy of Adv. Authorization. The case stands deferred for re-listing on 31.10.2019.

	Case No.:9/9/84-ALC3/2019	Party Name: P.K.OVERSEAS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
71	HQ File	RLA File	Lic.No/Date:0510411437	Defer
	:01/84/050/00194/AM20/	:05/24/040/00241/AM20/	05.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda. Committee noted that case is pertains to DPIIT and decided to send the application to DPIIT for their comments.

The case stands deferred for re-listing on 31.10.2019.

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	Case No.:11/9/84- ALC3/2019	Party Name: INDUSTRIAL FILTERS & FABRICS P. LIMITED.,	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
72	HQ File	RLA File	Lic.No/Date:5610005664	Defer
	:01/84/050/00196/AM20/	:56/24/040/00010/AM20/	05.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that application received from RA indore on dated 06.09.2019 for fixation of norms of above Adv. Authorization NC decided to defer the case for examination.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:10/9/84-ALC3/2019	Party Name: MAYA CORPN	EXPORTS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
73	HQ File :01/84/050/00195/AM20/	RLA File :05/24/040/00267/AM	M20/	Lic.No/Date:0510411441 06.08.2019	Defer Date:31.10.2019

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:12/9/84-ALC3/2019	Party Name: COMPOSITES SOLUTION,	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
74	HQ File	RLA File	Lic.No/Date:0310830864	Defer
	:01/84/050/00197/AM20/	:03/94/040/00366/AM20/	07.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 29.08.2019 for fixation of norms for above Adv. Authorization. Committee decided to send the application to DPIIT for The case stands deferred for re-listing on 31.10.2019.

	Case No.:13/9/84-ALC3/2019	Party Name: R.K. INDUSTRIES-IV	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
75	HQ File :01/84/050/00198/AM20/	RLA File :04/24/040/00080/AM20/	Lic.No/Date:0410165940 07.08.2019	Defer Date: 31.10.2019

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

76	Case No.:14/9/84-ALC3/2019	Party Name: R.K. INDUSTRIES-IV	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
	HQ File :01/84/050/00199/AM20/	RLA File :04/24/040/00081/AM20/	Lic.No/Date:0410165941 07.08.2019	Defer Date: 31.10.2019

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Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

	Case No.:15/9/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
77	HQ File	RLA File	Lic.No/Date:0510411455	Defer
	:01/84/050/00200/AM20/	:05/23/040/00182/AM20/	07.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

	Case No.:16/9/84-ALC3/2019	Party Name: ADMIRE FIBER TEX (INDIA) PVT. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
78	HQ File :01/84/050/00201/AM20/	RLA File :08/24/040/00147/AM20/	Lic.No/Date:0810145934 08.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 06.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to ratify the norms and allow 5% wastage of input in the export product. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:17/9/84-ALC3/2019	Party Name:BHARAT	SILKS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
79	HQ File :01/84/050/00202/AM20/	RLA File :07/24/040/00101/AM2	20/	Lic.No/Date:0710115263 08.08.2019	Defer Date:31.10.2019

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

	Case No.:18/9/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
80	HQ File	RLA File	Lic.No/Date:0510411480	Defer
	:01/84/050/00203/AM20/	:05/23/040/00188/AM20/	09.08.2019	Date:31.10.2019

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

81	Case No.:19/9/84-ALC3/2019	Party Name: HANUMAN KNIT FASHION	Meet No/Date:9/84- ALC3/2019	Status: Deferred and Re-indexed
			29.08.2019	

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HQ File	RLA File	Lic.No/Date:3210079061	Defer
:01/84/050/00204/AM20/	:32/24/040/00035/AM20/	09.08.2019	Date:31.10.2019

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

	Case No.:20/9/84-ALC3/2019	Party Name: SHAKTI POLYWEAVE PVT LTD	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
82	HQ File	RLA File	Lic.No/Date:0810145946	Defer
	:01/84/050/00205/AM20/	:08/24/040/00151/AM20/	09.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 06.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to send the application to DPIIT for their comments.

The case stands deferred for re-listing on 31.10.2019.

Case No.:21/9/84-ALC3/2019	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
HQ File	RLA File	Lic.No/Date:0310830968	
:01/84/050/00206/AM20/	:03/94/040/00355/AM20/	13.08.2019	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 16.08.2019 for fixation of norms for above Adv. Authorization. Committee decided to ratify the norms for above Adv. Authorization as under:

Import Item S.No.	Allowed Quantity
1.	As applied
2.	Net+1%.
3.	Net+1%.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:22/9/84-ALC3/2019	Party Name:BHARAT SILKS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
84	HQ File	RLA File	Lic.No/Date:0710115282	Defer
	:01/84/050/00207/AM20/	:07/24/040/00109/AM20/	14.08.2019	Date:31.10.2019

Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

85	Case No.:23/9/84-ALC3/2019	Party Name: DAS STYLE PVT.LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00208/AM20/	RLA File :02/24/040/00077/AM20/	Lic.No/Date:0210209373 14.08.2019	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 12.08.2019 for fixation of norms for above Adv. Authorization.

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Committee decided to send the application to DPIIT for their comments. The case stands deferred for re-listing on 31.10.2019.

	Case No.:24/9/84-ALC3/2019	Party Name:DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Deferred and Re-indexed
86	HQ File	RLA File	Lic.No/Date:0510411528	Defer
	:01/84/050/00209/AM20/	:05/23/040/00191/AM20/	19.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

	Case No.:25/9/84-ALC3/2019	Party Name:GAURAV INTERNATIONAL	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
87	HQ File	RLA File	Lic.No/Date:0510411529	Defer
	:01/84/050/00210/AM20/	:05/23/040/00192/AM20/	19.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

	Case No.:26/9/84-ALC3/2019	Party Name: OPERA PRIVATE LIMITED		Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
88	HQ File :01/84/050/00211/AM20/	RLA File :05/24/040/00277/AN	120/	Lic.No/Date:0510411534 19.08.2019	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

Case No.:27/9/84-ALC3/2019	Party Name: SAIVANA EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
HQ File	RLA File	Lic.No/Date:0510411539	Defer
:01/84/050/00212/AM20/	:05/24/040/00290/AM20/	19.08.2019	Date:31.10.2019

89 Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 23.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to furnish the following:

Quantity of each input required in SQM per piece of each export product.
 Width of each input fabric.
 Legible copy of Measurement chart.

The case stands deferred for re-listing on 31.10.2019.

00	Case No.:28/9/84-ALC3/2019	Party Name: WEAR WELL	Meet No/Date:9/84-	Status:Deferred
90		INDIA PVT. LTD.,	ALC3/2019	and Re-indexed





		29.08.2019	
HQ File	RLA File	Lic.No/Date:0510411541	Defer
:01/84/050/00213/AM20/	:05/24/040/00284/AM20/	19.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 07.10.2019 for fixation of norms for above Adv. Authorization. Committee decided to furnish the following:

1. Legible copy of CAD for each Export product.

2. PH with sample.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:29/9/84-ALC3/2019	Party Name: MASTER GARMENTS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status: Approved
91	HQ File :01/84/050/00214/AM20/	RLA File :32/24/040/00039/AM20/	Lic.No/Date:3210079069 19.08.2019	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 20.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to ratify the norms as under:			

Import Item S.No.	Allowed Quantity
1.	As applied
2.	Net+1%.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:30/9/84-ALC3/2019	Party Name: HINDUS APPAREL INDUSTR		Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
HQ File	RLA File	20/	Lic.No/Date:0310831097	Defer
:01/84/050/00215/AM20/	:03/94/040/00390/AM		20.08.2019	Date:31.10.2019

92 Decision: Committee considered the case as per agenda along with other relevant papers and noted that application has been received on dated 20.09.2019 for fixation of norms for above Adv. Authorization. Committee decided to furnish the following information:

1. Matrix of requirement of each input/piece of export product.

CAD, image.
 Measurement chart for each export product.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:31/9/84-ALC3/2019	Party Name: TREGUS PRIVATE LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
3	HQ File	RLA File	Lic.No/Date:0310831119	Defer
	:01/84/050/00216/AM20/	:03/95/040/00515/AM20/	21.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and noted that case pertains to DPIIT. Committee decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

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	Case No.:32/9/84-ALC3/2019	Party Name: MASTER GARMENTS	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
94	HQ File	RLA File	Lic.No/Date:3210079072	Defer
	:01/84/050/00217/AM20/	:32/24/040/00043/AM20/	22.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

	Case No.:33/9/84-ALC3/2019	Party Name: NANDAN DENI LIMITED	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
95	HQ File	RLA File	Lic.No/Date:0810146039	Defer
	:01/84/050/00218/AM20/	:08/24/040/00164/AM20/	23.08.2019	Date:31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

	Case No.:34/9/84-ALC3/2019	Party Name: PINNACLE CLOTHING CO	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00219/AM20/	RLA File :05/24/040/00308/AM20/	Lic.No/Date:0510411633 26.08.2019	Defer Date:31.10.2019

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that the firm has submitted the application alongwith other required documents. NC decided to defer the case for examination.

The case stands deferred for re-listing on 31.10.2019.

	Case No.:35/9/84-ALC3/2019	Party Name: SAIVANA EXPORTS PVT. LTD.	Meet No/Date:9/84- ALC3/2019 29.08.2019	Status:Deferred and Re-indexed
	HQ File :01/84/050/00220/AM20/	RLA File :05/24/040/00310/AM20/	Lic.No/Date:0510411634 26.08.2019	Defer Date: 31.10.2019

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Hard copy of application.

The case stands deferred for re-listing on 31.10.2019

Minutes of manual cases considered by the Norms Committee -V In Meeting No.09/84 AM-20 dated 29.08.2019

98.

Case No. 147	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated	F. No. 01/84/171/00155/AM20/DES.V
29.08.2019 actually held on 27.08.2019	

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para 4.04(a) 1 FTP 2015-20:

 Men's Shorts made of 98% Cotton 2% Elastane (Spandex) Dyed Woven Fabric GSM 285 (Tolerance + or – 10%) Style No. 103652

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 09.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

99.

Case No. 148	M/s. Shahi Exports Pvt. Ltd. (SPL)	
NC Meeting No. 09/AM20 dated	F. No. 01/84/171/00156/AM20/DES.V	
29.08.2019 actually held on 27.08.2019		

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Jacket with Hood made of 100% Polyester PU Coated Printed Woven Fabric GSM 80 and 100% Polyamide PU Coated Dyed Woven Fabric GSM 197 (Tolerance + or – 10%) Style No. 123693

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 19.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

100.

Case No. 149	M/s. Richa Global Exports Pvt. Ltd. (SPL)	
NC Meeting No. 09/AM20 dated	F. No. 01/84/171/00157/AM20/DES.V	
29.08.2019 actually held on 27.08.2019		

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Ladies Dress of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 3210U
- 2. Ladies Dress of 100% Viscose Printed Woven Fabric GSM 135 (+/- 10%) Style No. 3218U

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 20.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

101.

Case No. 150	M/s. Richa Global Exports Pvt. Ltd. (SPL)	
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00158/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 86 (+/- 10%) Style No. 2205U
- 2. Ladies Blouse of 100% Polyester Printed Woven Fabric GSM 86 (+/- 10%) Style No. 2106U
- Girls Dress of 98% Cotton 2% Spandex Printed Woven Fabric GSM 190 (+/- 10%) Style No. 436D010

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Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 20,08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

102.

Case No. 151	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00159/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Biberall (Men) made of 100% Nylon Cordura Coated Woven Fabric, GSM 235 +/- 10% Style No. 104461

Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 23.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

103.

Case No. 152	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00160/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Coverall (Women) made of 100% Nylon Cordura Coated Woven Fabric GSM 235 +/- 10% and 70% Cotton 30% Polyester Corduroy Woven Fabric GSM 356 +/- 10% Style No. 104418

Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 23.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

104.

Case No. 153	M/s. Gokaldas Exports Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019	F. No. 01/84/171/00161/AM20/DES.V
	llowing export product under special advance licence schem

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Coverall (Men) made of 100% Nylon Cordura Coated Woven Fabric GSM 235 +/- 10% and 70% Cotton 30% Bedford Corduroy GSM 356 +/- 10% Style No. 104464

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Decision: M/s. Gokaldas Exports Ltd. vide their letter dated 23.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

105.

Case No. 154	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00163/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Gents Jacket with Hood made of 60% Cotton 40% Nylon Dyed Woven Fabric GSM 111 (Tolerance + or – 10%) Style No. 132J0222

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 26.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

106.

Case No. 155	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00164/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Girls Pyjama Set made of 64% Polyester 36% Viscose Knitted Printed Fabric GSM 175 (Tolerance + or − 10%) Style No. PPMJGJS23
- Ladies Capri made of 64% Polyester 36% Viscose Knitted Printed Fabric GSM 175 (Tolerance + or – 10%) Style No. BDCRJS3

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

107.

Case No. 156	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00165/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Jacket with Hood made of 100% Polyester Dyed Woven Fabric GSM 88 and 100% Polyester Dyed Woven Fabric GSM 81 (Tolerance + or – 10%) Style No. FL2010

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Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

108.

Case No. 157	M/s. Shahi Exports Pvt. Ltd. (SPL)
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00166/AM20/DES.V

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Gents Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM 310 (Tolerance + or – 10%) Style No. WM6045

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 27.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

109.

Case No. 158	M/s. Shahi Exports Pvt. Ltd. (SPL)	
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00167/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Gents Half Sleeve Shirt made of 100% Cotton Yarn Dyed Woven Fabric GSM 112 (Tolerance + or – 10%) Style No. AM0352

Decision: M/s. Shahi Exports Pvt. Ltd. vide their letter dated 29.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

110.

Case No.159	M/s. Chelsea Mills LLP
NC Meeting No. 09/AM20 dated 29.08.2019 actually	F. No. 01/84/171/00168/AM20/DES-V
held on 27.08.2019 and 06.09.2019	

Decision: M/s Chelsea Mills LLP vide their application dated 31.08.2019 for prior fixation of norms for the following 13 export products under Special Advance Authorisation Scheme. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as under:

Sl. No.	Export Product No.	Style No.	Items Description	Recommended quantity allowed
1.	177 C	518240/544288	100% Cotton WVN Denim Infants Romper (GSM 163 +/- 10%)	As applied

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2.	178 C	518395/544040	100% Cotton WVN Denim Printed Infants Ruffle Dresses (GSM 183 +/- 10%)	As applied
3.	179 C	532433/497237	100% Cotton WVN Denim Mens (Tall & Big) Workers Shirt (GSM 263 +/-10%)	As applied
4.	180 C	543254/543487/ 540311	100% Cotton WVN Denim Young Girls (Tall & Big) Top (GSM 163 +/- 10%)	As applied
5.	181 C	539890	100% Cotton WVN Denim Infants & Girls Strapped Flared Dresses (GSM 258 +/- 10%)	As applied
6.	182 C	540132/555747	100% Cotton WVN Denim Young Girls (Tall & Big) Flared Dresses (GSM 258 +/- 10%)	As applied
7.	183 C	532431	100% Cotton WVN Denim/Chambray Mens (Tall & Big) Workers Shirt (GSM 161 +/- 10%)	As applied
8.	184 C	554832/554830	100% Cotton WVN Denim Womens (Tall & Big) Oversized Jacket (GSM 398 +/- 10%)	As applied
9.	185 C	540034/540060	92% Cotton 7% Polyester/Elasterell 1% Lycra/Spandex WVN Denim Young Girls Emb. Boot Cut Jeans (GSM 336 +/- 10%)	As applied
10.	186 C	548950/550646	100% Cotton WVN Dyed Womens (Tall & Big) Oversized Jacket (GSM 458 +/- 10%)	As applied
11.	187 C	547970/563669	100% Cotton WVN Denim Womens Long Skirts (GSM 398 +/- 10%)	As applied
12.	188 C	129CC1F023	62% Cotton 25% Polyester 11% Rayon 2% Elastane/Spandex WVN Denim Womens (Tall & Big) Long Shirts (GSM 265 +/- 10%)	As applied
13.	189 C	540034/540060	93% Cotton 6% Elasterell 1% Spandex WVN Denim Girls Boot Cut Emb. Jeans (GSM 332 +/- 10%)	As applied

The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

111.

Case No. 160	M/s. Richa Global Exports Pvt. Ltd. (SPL)	
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00169/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- Ladies Shorts made of 55% Linen 45% Cotton Yarn Dyed Woven Fabric GSM 145 (+/- 10%) Style No. 05B304-05B305
- Ladies Shorts made of 55% Linen 45% Cotton Dyed Woven Fabric GSM 150 (+/- 10%) Style No. 05B312

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margens.

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 29.08.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

112.

Case No. 161	M/s. Richa Global Exports Pvt. Ltd. (SPL)	
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 27.08.2019 and 06.09.2019	F. No. 01/84/171/00170/AM20/DES.V	

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

 Ladies Shirt made of 84% Modal 16% Polyester Dyed Woven Fabric GSM 93 (+/- 10%) Style No. 2125U

Decision: M/s. Richa Global Exports Pvt. Ltd. vide their letter dated 04.09.2019 has requested for fixation of norms for above said export product under Special Advance Authorization. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

113.

Case No.161(A)	M/s. Bellapremier Happy Hygienecare Pvt. Ltd.	
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 15.10.2019	F. No. 01/84/050/00229/AM19/DES-V	
RA F. No. 35/24/040/00229/AM19	Adv. Authorisation. No. 3510045401 dated 17.08.2018	

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 17.01.2019 for fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 18/84 dated 06.12.2018. Committee had decided to ask the firm to furnish the following information:

- 1. Sample of the product.
- 2. Proper CAD marking length and width.
- 3. Number of Gowns made from such markings length and width.

Firm's reply received on dated 13.09.2019. Committee went through the details submitted in this case and decided to ratify the norms as applied for

RA concerned may take necessary action subject to compliance of other usual conditions.

114.

Case No.161(B)	M/s. Neetee Clothing Pvt. Ltd.
NC Meeting No. 09/AM20 dated 29.08.2019 actually held on 15.10.2019	F. No. 01/60/162/899/AM19/PRC
RA F. No. 05/27/040/00145/AM15	Adv. Authorisation. No. 0510389600 dated 09.07.2014

Decision: Committee considered the case as per agenda along with other relevant papers and observed that the case was transferred by PRC Section for taking necessary action on PRC decided on 26.03.2019 for relaxation in general note-14 requested by M/s. Neetee Clothing Pvt. Ltd., New Delhi for redemption

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purpose.

The firm has stated that they imported 1284.90 instead of higher permitted of 1386.84 Sq. Mtr to import silk GGT against the Adv. Authorisation. No. 0510389600 dated 09.07.2014. Committee went through the details submitted in this case and decided as under:

1. PH to explain the case with statement of export, import.

2. Bill of entry, shipping bill.

The case stands deferred for re-listing on 31.10.2019.

115.

Case No.161(C)	M/s. Aym Syntex Ltd.
NC Meeting No. 05/AM20 dated 30.05.2019 actually held on 30.07.2019	F. No. 01/84/050/00267/AM18/DES-V
RA F. No. 03/94/040/00558/AM19	Adv. Authorisation. No. 0310824035 dated 27.09.2018

Decision: Committee considered the case as per agenda along with other relevant papers and observed that committee was decided to ask the firm to justify for delete the input item no. 2 & 3 from the decision of NC decision of NC in its meeting No.15/84 dated 25.10.2018 against the above said Adv. Authorisation. Firm's representation received on dated 11.09.2019. Committee went through the details submitted in this case and decide to furnish the following:

- 1. Bill of entry.
- 2. Shipping Bill.
- 3. Packing list.

The case stands deferred for re-listing on 31.10.2019.

116

M/s. Nath Bros Exim International Ltd.
F. No. 01/84/050/00048/AM18/DES-V
Adv. Authorisation. No. 0510402279 dated 30.05.2016

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 12.07.2019 for acceptance of consumption mentioned in shipping bill against the above said Adv. Authorization as at the time of imports, sample were sealed to establish nexus which were verified at the time of exports by Indian customs. Committee had decided to ask the firm to appear before NC to explain their case.

Firm's representative had explained their case. Committee agreed with firm explanation and allowed the firm for increased (Extra) quantity i.e. 389.22 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

117.

Case No.161(E)	M/s. Sunny International Ltd.
NC Meeting No. 09/AM20 dated	F. No. 01/84/050/00275/AM19/DES-V
29.08.2019 actually held on	
15.10.2019	
RA F. No. 33/24/040/00013/AM15	Adv. Authorisation. No. 3310030123 dated 30.10.2014

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 22.02.2019 for fixation of norms against the above said Adv. Authorisation which was rejected by NC in its meeting No. 24/84 dated 26.11.2015. Committee had decided to ask the

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firm to appear before NC alongwith sample of the product and justification for quantity of each input requested.

Firm's representative had explained their case. Committee observed that based on decision of packing list, the size of Madeups is 24/64 inches and wastage claimed is reasonable. Request is agreed.

RA concerned may take necessary action subject to compliance of other usual conditions.

118.

Case No. 161(F)	M/s. Fashion Accessories
NC Meeting No.09/AM-20 dated 29.85.2019 actually held on 15.10.2019	F.No. 01/84/171/00104/AM20/DES-V
RA F.No. 05/25/039/00019/AM15	Annual Adv. Authorization No. 0510393239 dated 16.02.2015

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Decorative Pillow" made of "finished linen blended dyed fabric containing Linen /Cotton, GSM 130 (+/-10%)" against the above said Annual Adv. Authorization under para 4.24A (v) HBP 2009-10. Committee had decided to ask the firm to appear before NC to explain their case alongwith sample of the product.

Firm's representative had explained their case with sample of product. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

119.

Case No.161(G)	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00105/AM20/DES-V
RA F.No. 05/25/039/00019/AM15	Annual Adv. Authorization No. 0510393239 dated 16.02.2015

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Duvet, Sham, Pillow" made of finished flax blended dyed fabric containing flax/cotton GSM 222 (+/-10%), width 124 against the above said Annual Adv. Authorization under para 4.24A (v) HBP 2009-10. Committee had decided to ask the firm to appear before NC to explain the justification of wastage claimed for each item.

Firm's representative had explained their case with sample of product. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

120.

Case No.161(H)	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00106/AM20/DES-V
RA F.No. 05/25/039/00019/AM15	Annual Adv. Authorization No. 0510393239 dated 16.02,2015

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Table Cloth" made of 100% Linen Woven Dyed Fabric GSM 90 (+/-10%), against the above said Annual Adv. Authorization under para 4.24A (v) HBP 2009-10. Committee had decided to ask the firm to appear before NC to explain the justification of wastage claimed for each item.

Firm's representative had explained their case with sample of product. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No. 161(I)	M/s.Fashion Accessories
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No. 01/84/171/00107/AM20/DES-V
RA F.No. 05/25/039/00018/AM15	Annual Adv. Authorization No. 0510393238 dated 16.02.2015

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's request dated 12.06.2019 for fixation adhoc norms for the export product "Duvet Cover, Sham, Pillow" made of 55% Linen 45% Cotton Woven Dyed Fabric GSM 148 (+/-10%) against the above said Annual Adv. Authorization under para 4.24A (v) HBP 2009-10. Committee had decided to ask the firm to appear before NC to explain the justification of wastage claimed for each item.

Firm's representative had explained their case with sample of product. Committee decided to ratify the norms for above mentioned Adv. Authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

122.

Case No. 161(J)	M/s. SHANKAR PACKAGINGS LIMITED
NC Meeting No.09/AM-20 dated 29.08.2019 actually held on 15.10.2019	1). F.No.01/84/050/00122/AM18 Dated 11.08.2017 2).F.No.01/84/050/00205/AM18 Dated 14.11.2017 3). F.No.01/84/050/00206/AM18 Dated 14.11.2017
	4). F.No.01/84/050/00386/AM18 Dated 14.11.2017
1).RLA File No: 34/24/040/00031/AM18	1). Licence No.3410043270, Dated 07.06.2017
2). RLA File No: 34/24/040/00129/AM18	2). Licence No. 3410043548, Dated 16.10.2017
3). RLA File No: 34/24/040/00030/AM18	3). Licence No. 3410043549, Dated 16.10.2017
4). RLA File No: 34/24/040/00187/AM18	4). Licence No. 3410043701, Dated 18.12.2017

Decision: Committee considered the case as per agenda along with other relevant papers and observed that firm's representation dated 12.09.2019 for amendment in quantity of inputs at Sl. No. 6 against the above mentioned Adv. Authorisations. Committee agreed with firm's request as same case has already approved in NC-VII after PH with firm and also approved by NC-V earlier as below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1. FLEXIBLE INTERMEDIATE BULK CONTAINERS (NET CONTENT OF EXPORTS:POLYPROPYLENE GRANULES:818.18 MT, HDPE GRANULES:4.25 MT, MASTERBATCH ANTIFIBRILLANT:12.27 MT, MASTERBATCH WHITE:6.13 MT, MASTERBATCH COLOUR:3.68 MT, CONDUCTIVE BLACK:6.55 MT, LLDPE:73.33 MT, LDPE:31.43 MT, RELEVANT U.V. STABILISER MASTERBATCH (FOR EXPORT WITH U.V. STABILISER):16 MT	ONTAINERS (NET CONTENT OF EPORTS:POLYPROPYLENE LANULES:818.18 MT, HDPE LANULES:4.25 MT, ASTERBATCH WHITE:6.13 MT, ASTERBATCH WHITE:6.13 MT, ASTERBATCH COLOUR:3.68 MT, ONDUCTIVE BLACK:6.55 MT, DPE:73.33 MT, LDPE:31.43 MT,	1.	RELEVANT POLYPROPYLENE GRANULES	899.998 MT	
		2.	RELEVANT HDPE GRANULES	4.462 MT	
		3.	RELEVANT MASTERBATCH ANTIFIBRILLANT	Quantity of import items 3,4,5 and 9	
		4.	RELEVANT MASTERBATCH WHITE	together = 19.437 MTs	
		5.	RELEVANT MASTERBATCH COLOUR		
		6.	RELEVANT CONDUCTIVE BLACK	7.200 MT	
		7.	LLDPE	1.05 kg/kg content in export product	
		8	LDPE	1.05 kg/kg content in export product	
			9.	RELEVANT U.V.STABILISER MASTERBATCH (FOR EXPORT WITH U.V.	

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	STABILISER)	
RA concerned may take necessary action subject to co	mpliance of other usual conditions.	

123.

Case No.161(K)	M/s. SCC	ORPIOS	S APPARELS PV	T LTI).	
NC Meeting No.05/AM-20 dated 30.05.2019 actually held on 30.07.2019	F.No .01	/84/050	/00247/AM19/D	ES-V		
RA F.No. 05/24/040/00336/AM19/	Annual 12.09.20		Authorization	No.	0510407759	dated

Decision: Committee considered the case as per agenda along with other relevant papers and observed that M/s Scorpios Apparels PVT.LTD. Vide their representation dated 29.07.2019 for fixation of norms against the Adv. Authorization N0. 0510407759 dated 12.09.2018 as their case was rejected by NC on meeting dated 18.11.2018, actually held on dated 30.11.2018 due to No one attended the given PH. Committee went through the details submitted in this case and decided to ratify the norms as under:

Import Item S.No.	Allowed Quantity
1.	5.53 Sq. Mtr per Piece
2.	As applied

RA concerned may take necessary action subject to compliance of other usual conditions.

124.

Case No. 161(L)	M/s. JINDAL WOOLLEN INDUSTRIES LTD.		
NC Meeting No.09/AM-20 dated 29.08.2019 actually held on 15.08.2019	F.No. 01/84/50/320/AM19/DES-V		
RLA File No: 33/24/040/00001/AM19/ Date: 19.04.2018	Annual Adv. Authorization No. 3310030490 dated 31.10.2018		

Decision: M/s Jindal woolen Industries Limited. Vide their representation dated 30.09.2019 for re-open their case as their case was rejected by NC in its meeting No. 2/84-ALC3/2019 dated 18.04.2019 due to No representative was appeared before NC and not even any reply from the firm. Committee went through the details submitted in this case and decided to ratify the norms for above Adv. Authorization as under:

Export Item: 71/0- 100% WROSTED CLIPS OF OLD MUTILATED RAGS/WOOLLEN SWEATERS FREE FROM CHAIN,

BUTTONS, LABLES AND ZIPPERS ETC. VARIOUS COLOURS/OLD AND MUTILATED RAGS OF

SYNTHETIC AND WOOL SWEATERS Export Quantity: 1000000.000 KG.

Import Item: Completely Premutilated & fumigated Woollen /Synthetic Rags.

Import Quantity allowed: 1300000 KG.

RA concerned may take necessary action subject to compliance of other usual conditions.

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